

**NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH
GUWAHATI**

**ITEM NO.19
C.P. No.17/GB/2022**

Coram:

**Hon'ble Shri Deep Chandra Joshi, Member (J): Hearing through Hon'ble
Shri Prasanta Kumar Mohanty, Member (T): Video Conference**

**ATTENDANCE-CUM- ORDER SHEET OF THE HEARING OF GUWAHATI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.11.2022**

In the matter of: Vikash Jain
Versus
Accolade Amusement Pvt. Ltd. & 4 others

Section: Under Section 213,241,242,243 & 244 of the Companies Act, 2013.

S. NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1.	MR. BIKASH SHARMA	Advocate	Petitioner	Present in Video
2.	MS. IRMALA DAS	Advocate	R-5	Conference
3.	MRS. U. CHAKRABORTY	Advocate	R-3	
4.	MR. HAMEN NATH	Advocate	R-3	

ORDER

Date of Order: 17.11.2022

The matter is taken up for hearing through video conferencing. Heard the learned Counsel appearing for the Petitioner and the learned Counsels appearing for the Respondents No.3 and 5. No other Respondent is present today. Matter is adjourned. Three weeks' time is given to the Respondents to file reply with copy to the Petitioner. The Petitioner is given two weeks' time to file rejoinder, if any, with copy to the Respondents.

2. **List the matter on 13.01.2023.**

Sd/-

Sd/-

(Prasanta Kumar Mohanty)
Member (Technical)
/D-17.11.2022/

(Deep Chandra Joshi)
Member (Judicial)